enough to realise the depth of the wound that has been inflicted on the sense of national dignity by the utterance of that Agriculture Minister As I have already said, either this Government is not sensitive enough to release the sense of human values and national values involved in this question or this Government is trying wilfully to cover the sin of that Agriculture Minister by dillydallying with the issue involved.

AN HON. MEMBER : What is the question.

MR. SPEAKER : He is coming to the question.

SHRI SAMAR GUHA : What should the Government have done ? I quite agree that just a press statement should not be taken as the whole truth. I quite agree that if a thief has committed a sin, he has right to demand justice. But what should this Government have done ? Immediately when they got the report, they should have sent not only a Parliamentary Committee but the Commissioner for Scheduled Castes and Scheduled Tribes, Prof. Nirmal Kumar Bose, himself a Gandhian, should have been associated with this matter. He should have been sent immediately to make a first-hand enquiry. Will the Government agree to constitute a committee consisting of Members of Parliament, including the Commissioner of Scheduled Castes and Scheduled Tribes to go to Andhra, enquire about the whole matter from the Chief Minister, the Minister concerned and those journalists and papers which made editorial comments on this and then submit a report to this House ?

You will not allow every day a calling attention notice on such instances. Today I have received an express letter from a Harijan journalist...

MR. SPEAKER : Don't raise it now. That would not be answered.

SHRI SAMAR GUHA : I want it to go on record, Sir. I have received this letter from a Harijan journalist, Mr. N. K. Maruthi, saying he was debarred to enter the Town Club. He complained to the police saying his life was being threatened, but no action was taken. Government should enquire into this also.

MR. SPEAKER : This has absolutely nothing to do with it. The Home Minister may answer the question whether a committee would be constituted.

SHRI Y. B. CHAVAN : This is also one of the suggestions for consideration.

13.00 hrs.

The Lok Sabha adjourned for lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at five minutes past Fourteen of the Clock.

[Mr. Deputy-Speaker *in the Chair*]

RESTRAINT AND REMOVAL AND ARREST OF MEMBERS

श्री अटल बिहारी वाजपेयी (बलरामपुर) : क्या यह समझा जाय की आंध्र का मामला समाप्त हो गया ?

MR. DEPUTY-SPEAKER : The Calling Attention is over.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय ने सुझाव दिया था हम को एक ममेटी के बारे में कि उस के लिए कोई प्रस्ताव •आये तो वह उसे...

MR. DEPUTY-SPEAKER : I am told that you have submitted some motion or other. The Speaker will consider it at the proper time.

श्री रवि राय (पुरी): मैं ने भी एक मोशन दिया है ।

MR. DEPUTY-SPEAKER : That is all right. That will also be considered by the Speaker.

श्री अटल बिहारी वाजपेयी : उस दिन कच्छ में जो संसद के सदस्य गिरफ्तार हुए थे उन के बारे में डी० एस० पी० का तार अध्यक्ष महोदय

[अटल बिहारी वाजपेयी]

की तरफ से पढ़ा गया था। एक वक्तव्य भी गृह मन्त्री ने दिया था और उन दोनों में अर्थात् उस तार और वक्तव्य में अन्तर है। इस की ओर हमने ध्यान आकर्षित किया था।

MR. DEPUTY-SPEAKER : You had demanded some sort of clarification to reconcile the contradiction.

श्री अटल बिहारी वाजपेयी : हम विशेषाधिकार का प्रश्न उठाना चाहते हैं।

SHRI SHIVAJI RAO S. DESHMUKH (Parbhani) : When the Speaker has specifically mentioned that any matter has to be referred to the Parliamentary Committee, accompanied by another motion that the rule requiring 24 hours prior notice should be suspended, with the request that it should be taken up immediately, I think the Deputy-Speaker is entitled to proceed further on that basis.

MR. DEPUTY-SPEAKER : So far as the first issue is concerned, I have disposed of it. He has agreed. It is under consideration. Now that is over.

So far as the other matter is concerned,... ...

श्री अटल बिहारी वाजपेयी : जो डी० एस० पी० का तार था उसमें कहा गया था :

"Members of Parliament are detained and removed"

लेकिन मंत्री महोदय ने जो वक्तव्य दिया उसमें उन्होंने कहा :

"As the Satyagrahis did not leave the prohibited area, they were restrained and removed by the police"

अब डिटेंड में और रेस्ट्रेंट में फर्क है। यह परस्पर विरोधी वक्तव्य कैसे दिये गये ? दूसरी बात यह है......

MR. DEPUTY-SPEAKER : I will explain it.

श्री अटल बिहारी वाजपेयी : गृह मंत्री के वक्तव्य में एक और गड़बड़ है :

"Members of Parliament taken to Gandhidham, which is the nearest police station 28 miles from Khavda."

अब यह दोनों तथ्य गलत हैं। खौड़ा गांधी धाम से 28 मील नहीं है वह ज्यादा दूर है। खौड़ा के पास और भी रेलवे स्टेशंस हैं। यह यह भी सच नहीं है कि खौड़ा के सब से अधिक निकट गांधी धाम का स्टेशन है और भी रेलवे स्टेशन हैं जो कि खौड़ा के अधिक निकट हैं। मेरा निवेदन यह है कि आपके क्लैरिफिकेशन से कैसे काम होगा ? जब तक कि आप सदन को बहस का मौका नहीं देंगे ?

MR. DEPUTY-SPEAKER : I would like to clarify the position.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय ने कहा था कि इस सवाल की चर्चा करने का अवसर दिया जायेगा।

MR. DEPUTY-SPEAKER : It is a question of fact. If I remember correctly, some sort of distinction was made on the floor of the House between "restraint" and "arrest". That much I remember. I was present then. An attempt was made to raise the question of privilege. Permission was not given. Is that not correct ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय से कल मैं मिला था....

MR. DEPUTY-SPEAKER : He said "I will consider". Every time he says "I will consider". That does not mean any positive Government.

श्री अटल बिहारी वाजपेयी : यह आप अध्यक्ष महोदय के बारे में ठीक नहीं कह रहे हैं।

MR. DEPUTY-SPEAKER : When I also say "I will consider", it is not a commitment. It only means that my mind is open. That is all.

श्री अटल बिहारी वाजपेयी : मैं एक बात और कहना चाहता हूं कि जो कच्छ से समाचार

आ रहे हैं उन से पता लगता है कि सत्याग्रहियों के साथ अच्छा व्यवहार नहीं किया जा रहा है। उन्हें दिन भर धूप में बैठने के लिए कहा जाता है। सत्याग्रहियों के जत्थे को रात भर वहां अंधेरे में बैठा कर रक्खा गया और खौड़ा के लोग जो उन्हें पानी और खाना पहुँचाते हैं वह खाना और पानी उन्हें पहुँचने नहीं दिया जाता है। उपाध्यक्ष महोदय, मैं सरकार को चेतावनी देना चाहता हूँ कि यह सत्याग्रह शांतिपूर्ण तरीके से चल रहा है, लेकिन केन्द्र की जिम्मेदारी है...

MR. DEPUTY-SPEAKER : I have also participated in satyagraha several times. If it is a genuine satyagraha and the satyagrahis or you on their behalf start complaining about physical discomfort...... (*Interruptions*). it is very strange.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, मुझे आप के यह कहने पर आपत्ति है। सत्याग्रही नहीं कर रहे हैं, हम कर रहे हैं और हम को अधिकार है शिकायत करने का। क्या यह सरकार इन सत्याग्रहियों को बिना पानी के मारेगी ? यह सत्याग्रह का कोई नियम नहीं है।

MR. DEPUTY-SPEAKER : That is a different matter.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : On a point of order Sir. This was dealt with by the Government of a State.

श्री अटल बिहारी वाजपेयी : गलत बात है।

श्री मोरारजी देसाई : गलत नहीं है। आप गलत कह रहे हैं। इस से गलत बात दूसरी हो नहीं सकती है। यह बात स्टेट गवर्नमेंट से सम्बन्धित है, सैंट्रल गवर्नमेंट से नहीं। फिर यह बात यहाँ आती कैसे है ?

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, आप मुझे इस का उत्तर देने दीजिये।

MR. DEPUTY-SPEAKER : I would like to clarify the position regarding the arrest, restraint and all that.

I have to inform the House that in continuation of the four telegrams which were communicated to the House on the 22nd April, 1968, four identical communications dated the 24th April, 1968, have been received from the Disirict Superintendent of Police, Kutch, as follows :

> "I have the honour to inform you that I have found it my duty to direct that Sarvashri Madhu Limaye, Hem Barua, Nath Pai and Jagannathrao Joshi, Members, Lok Sabha, be restrained at 09.15 hours on the 21st April, 1968 for not conforming to the lawful directions of the Police Officers posted to the north of Bandi river, one mile north of Khavda village in Kutch district for enforcing prohibitory orders under Section 144, Criminal Procedure Code of the District Magistrate, Kutch in that when asked not to proceed towards the Rann of Kutch, they insisted on so proceeding in the prohibited area along with their followers for satyagraha.
>
> Sarvashri Madhu Limaye, Hem Barua, Nath Pai and Jagannathrao Joshi. Members, Lok Sabha, were accordingly restrained"—

this is the telegram I an reading...... (*Interruptions*).

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, जो टेलिग्राम भेजा गया था क्या वह गलत था ?

MR. DEPUTY-SPEAKER : The same authority has sent the telegram.

श्री अटल बिहारी वाजपेयी : यह कैसे हो सकता है ? अब तो यह मामला बहुत ही गम्भीर हो गया है। 21 अप्रैल को जो टेलिग्राम पढ़ा गया था, और जो कार्रवाई में है क्या यह उस से अलग टेलिग्राम है ?

MR. DEPUTY-SPEAKER - This gives more details ; that was a short telegram, if I remember correctly.

श्री अटल बिहारी वाजपेयी : उस में अगर डिटेन्ड था तो इस में रिस्ट्रेन्ड कहां से आ गया ?

MR. DEPUTY-SPEAKER : I do not know. I am giving an explanation...... (*Interruption*). Let me finish. It continues : --

"Sarvashri Madhu Limaye, Hem Barua, Nath Pai and Jagannathrao Joshi, Members, Lok Sabha, were accordingly restrained under Section 69 of the Bombay Police Act and removed to Gandhidham in Kutch district on the same day by a special bus and were allowed to go at Gandhidham railway station at 15.00 hours on the 21st April, 1968."

SHRI ATAL BIHARI VAJPAYEE : They were let off at Gandhidham, not "allowed to go."

SHRI MANUBHAI PATEL (Dabhoi) : The basic issue is an altogether different one. It is not satyagraha at all; they were going there to gherao the military and the police. Thefore the police has got to act. Is it a satyagraha ?

MR. DEPUTY-SPEAKER : I have to inform the House that in continuation of the telegram which was communicated to the House on the 24th April, 1968, the following communication, dated the 24th April, 1968 has been received from the District Superintendent of Police, Kutch, as follows :—

"I have the honour to inform you that I have found it my duty to direct that Shri Kameshwar Singh, Member, Lok Sabha, be arrested for an offence under Sections 143, 145, 188, Indian Penal Code, for having committed breach of Section 144, Criminal Procedure Code, made applicable by the District Magistrate, Kutch on the northern side of the bridge of Bandi river, one mile north of Khavda Village in Kutch district while attempting to enter the Rann of Kutch along with his followers for the purpose of offering Satyagraha against the Award announced by the Kutch Tribunal.

Shri Kameshwar Singh, Member, Lok Sabha, was accordingly arrested at 09.15 hours on the 22nd April, 1968 and is at present lodged in the Bhuj Jail at Bouj."

So, you have got the explanation now.

श्री अटल बिहारी वाजपेयी : यह बात स्पष्ट नहीं होती है । 21 अप्रैल को जो तार पढ़ा गया था और उस के बाद 21 अप्रैल को गृह मंत्री महोदय ने शाम को जो वक्तव्य दिया, उन दोनों, अर्थात तार और वक्तव्य, की संगति कैसे बैठ सकती है ? तार में कहा गया था कि उन्हें डिटेन किया गया, और वक्तव्य में कहा गया कि उन को रिस्ट्रेन किया गया । 24 अप्रैल को जो तार आता है स्पष्ट है कि वह गृह मन्त्री द्वारा दिये गये वक्तव्य के बाद भेजा गया ।

MR. DEPUTY-SPEAKER : This is very unfair.

श्री अटल बिहारी वाजपेयी : आप 21 अप्रैल के तार को कैसे एक्सप्लेन करते हैं ?

MR. DEPUTY-SPEAKER : It is not that the police authorities wanted to hide something. In the second telegram, they have used the words "detained, arrested and lodged in jail".

श्री अटल बिहारी वाजपेयी : यह श्री कामेश्वर सिंह का सवाल नहीं है । आप गड़बड़ मत कीजिये । सवाल 21 अप्रैल के तार का है । उस तार को मैं पढ़ता हूं :

"Sarvashri Hem Barua, Jagannathrao Joshi, Madhu Limaye and Nath Pai, Members, Lok Sabha, are detained and removed on the 21st April, 1968 at 09.15 hrs. at Khavda, Kutch District, under Section 69 of the Bombay Police Act."

इस में डिटेन करने की बात कही गई है । लेकिन गृह मंत्री महोदय ने स्वयम् जो वक्तव्य दिया था उस में उन्होंने कहा कि उन को रिस्ट्रेन किया गया है । मैं उस को भी पढ़ देना चाहता हूं :

SHRI AMRIT NAHATA (Barmer) : I rise on a point of order.

MR. DEPUTY-SPEAKER : Let him finish. He is reading from the proceedings of the House.

श्री अटल बिहारी वाजपेयी : बीच में कैसे प्वाइन्ट आफ आर्डर खड़ा हो सकता है ?

SHRI AMRIT NAHATA : He must yield. I am on a point of order.

MR. DEPUTY-SPEAKER : I will call you ; let him finish.

SHRI AMRIT NAHATA : I am rising on a point of order. He must yield ; he is a senior member.

श्री अटल बिहारी वाजपेयी : क्या मैं गलत पढ़ रहा हूँ ?

SHRI AMRIT NAHATA : In the order paper that has been circulated to us, we are not informed whether this question will come up for discussion. Under what Rule is this being discussed ? (*Interruptions*).

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, उन से पूछिये कि वह किस नियम के अन्तर्गत प्वाइंट आफ आर्डर उठा रहे हैं।

MR. DEPUTY-SPEAKER : The other day, this matter was raised and an attempt was made...

SHRI SHIVAJIRAO S. DESHMUKH : It was in continuation of the matter which was before the House.

MR. DEPUTY-SPEAKER : Now, I have had some information to communicate I have done it. That is all.

श्री अटल बिहारी वाजपेयी : अब इस समय प्वाइंट आफ आर्डर कैसे उठ सकता है। गृह मन्त्री जी ने जो कहा मैं उस को उद्धृत करता हूं :

> "As the satyagrahis did not leave the prohibited area, they were restrained and removed,"

अब पुलिस का यह कहना है कि वह डिटेन किये गये थे, अगर मन्त्री महोदय का यह कहना है कि वह रिस्ट्रेन किये गये थे, तो इन में अन्तर है। या तो आप गृह मंत्री महोदय का निर्देश दें कि वह वक्तव्य दे कर जो भ्रम पैदा हो गया है उस का स्पष्टीकरण करें, और फिर सदन को भी इस सवाल पर चार्चा करने का मौका दें...

MR. DEPUTY-SPEAKER : What I would suggest is, if it is your contention that there is still some discrepancy, you may now give a proper notice of it to clarify the position.

SHRI ATAL BIHARI VAJPAYEE : We have given.

MR. DEPUTY-SPEAKER : That day, if I remember correctly, it was raised on a point of privilege, as a matter of fact. Today, you want the two statements to be reconciled. You say that some statement is called for. You may give a notice of it and, naturally, the Speaker will consider it.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I rise on a point of order.

SHRI SHEO NARAIN (Basti) : On what subject ?

MR. DEPUTY-SPEAKER : There is no business before the House.

श्री कंवर लाल गुप्त : उपाध्यक्ष महोदय, अभी जब श्री बाजपेयी ने प्रस्ताव दिया कि इस सदन की एक पार्लियामेंट्री कमेटी बिठलाई जाय और वह जा कर के देखे आंध्र प्रदेश में, तब आप ने कहा कि स्पीकर के ध्यान में यह है और वह तय करेंगे। मेरा कहना यह है कि इस प्रस्ताव में यह भी कहा गया है कि जो बिजिनेस के रूल्स हैं उन को सस्पेंड किया जाय और सस्पेंड कर के यह प्रस्ताव अभी लिया जाय ताकि यह सदन उस पर फैसला करे। मेरा कहना यह है कि इस के बजाय कि आप बाद में फैसला करें यह अभी लिया जाना चाहिये।

[श्री कंवर लाल गुप्त]

सदन के चारों तरफ से आवाज है कि एक पार्लियामेंट्री कमेटी है। हां अगर यह व्हिप हो गया है और हरिजनों की आवाज के बजाय पार्टी का ज्यादा जोर है तो दूसरी बात है। लोगों को पता लगाना चाहिये कि इनकी हरिजनों के साथ कितनी हमदर्दी है (इंटरप्शंज)

श्री मनुभाई पटेल : झुग्गी झोंपड़ियों के बारे में आप क्या कर रहे हैं?

श्री कंवर लाल गुप्त : आप इसको दबाते क्यों हैं। रूल्ज आफ बिजिनेस को सस्पेंड करके इसको अभी लेना चाहिये। यह जो पार्लियामेंटरी कमेटी इसको जाना चाहिये और इसको बनना चाहिये। नहीं तो यही कहना पड़ेगा कि कि हाथी के दांत खाने के और दिखाने के और हैं। आप में हरिजनों के प्रति हमदर्दी है तो आपको सामने आना चाहिये।

MR. DEPUTY-SPEAKER ; As I have said earlier—perhaps you were not here...

SHRI KANWAR LAL GUPTA : I have been very much here.

MR. DEPUTY-SPEAKER : I have already explained when Mr. Vajpayee tried to raise the matter. He has given some Resolution or some Motion and in that Motion he has requested the Speaker to suspend some rules to facilitate discussion, and the Speaker, before leaving, said that it was under his consideration. So, it is under the consideration of the Speaker. How can I take it up?

SHRI KANWAR LAL GUPTA : The rules may be suspended at any time. It is left to the sweet will of the Chair. Are you not empowered under the rules?

MR. DEPUTY-SPEAKER : I am perfectly empowered. But when the Speaker is seized of the matter, how can I deal with it? It is not possible. I would very much like, but I cannot do it. I am helpless,

श्री अटल बिहारी वाजपेयी : कल उठाया जाएगा?

श्री रामसेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, जो इसी सदन के सदस्य आज गिरफ्तार हुए हैं और उनके साथ ग्यारह नवयुवक लोग भी जिन को पुलिस ने बुरी तरह से पीटा है। यह कच्छ का या आंध्र का मामला नहीं है, यहीं का मामला है। दिल्ली का ही यह मामला है। उनके खून निकला है। उनको बुरी तरह से पीटा गया है। दो उनके साथ संसद सदस्य थे।

MR. DEPUTY-SPEAKER : The hon. Member is giving the first information. Nobody knows about it. Perhaps, he must have been present at the scene. If he gives proper information at the appropriate time, we can take it up.

Now, papers to be laid on the Table.

श्री राम सेवक यादव : दो संसद सदस्य गिरफ्तार हुए हैं। उनके बारे में इन्होंने इत्तिला भी नहीं दी है। उनको इत्तिला भी नहीं आई है।

14.22 hrs.

PAPERS LAID ON THE TABLE

Calcutta University (Amendment) Act, 1968

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH) : On behalf of Dr. Triguna Sen, I beg to lay on the Table a copy of the Calcutta University (Amendment) Act, 1968 (President's Act No. 5 of 1968) published in Gazette of India dated the 26th March, 1968, under sub-section (3) of section of 3 of the West Bengal State Legislature (Delegation of Powers) Act, 1968. [*Placed in Library. See* No. LT—1065/68].